

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1097
TO BE ANSWERED ON 18.09.2020

Climate Change Treaty

1097. SHRI SUBBARAYAN K.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it has come to the notice of the Government that various organizations including various Central Trade Union Organisations have raised concerns against the proposed draft rules EIA, 2020 for being inimical to Indian commitment to International Climate Change Treaty along with alleged environmental violations in ecologically sensitive zones as a result thereof; and
- (b) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) & (b): The draft EIA Notification, 2020 vide S.O. 1199(E) dated the 23rd March, 2020 was published in the official gazette on 11th April, 2020, for the information of the public likely to be affected thereby and for making any objections or suggestions on the proposal contained in the draft notification within sixty days from the date on which copies of the Gazette containing said draft notification were made available to the Public. The Ministry is in receipt of comments/suggestions/views from various stakeholders including various trade organizations. An Expert Committee under the chairmanship of Dr. S.R. Wate, former Director, National Environmental Engineering Research Institute (NEERI) has been constituted for review/deliberation on the comments and suggestions received on the draft Notification.

The draft EIA is not in contravention to the stand taken by India as a party to any International Climate Change Treaty. As envisaged in the treaties, the draft EIA Notification 2020, *inter alia*, promotes the environmental cause and sustainable development; removes redundancies; encourages modernization and less polluting options; brings defaulters into the environmental regime with requisite action, penalty and remediation; and introduces standardization and a technology driven process.
